

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 180/MP/2020**

Subject : Petition under Section 79 of the Electricity Act read with Regulations 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions against the Respondent, National Load Despatch Centre in the matter of issuance of Renewable Energy Certificates to the Petitioner for the specific period.

Date of Hearing : 6.8.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Petitioner : Tata Motors Limited (TML)

Respondent : National Load Despatch Centre (NLDC)

Parties present : Ms. Dipali Sheth, Advocate, TML  
Ms. Vinita Melvin, Advocate, TML  
Shri Kailash Chand Saini, POSOCO  
Shri Alok Kumar Mishra, POSOCO

**Record of Proceedings**

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed seeking direction to the Respondent, National Load Despatch Center (NLDC), for issuance of the Renewable Energy Certificates (RECs) for the months of April, 2015 to October, 2015 and from 5.11.2015 to 31.3.2016. Learned counsel submitted that open access permission for the aforesaid period was wrongfully withheld by Maharashtra State Electricity Distribution Company Limited (MSEDCL), constraining the Petitioner to file a Petition before Maharashtra Electricity Regulatory Commission, in which the order was passed only on 18.12.2017. Pursuant to the said order dated 18.12.2017, the Petitioner obtained the Energy Injection Reports from State Load Despatch Centre, Maharashtra for the aforesaid period. However, since the stipulated period of six months to apply for RECs from the corresponding generation had already elapsed, the



Petitioner could not upload the said Reports on NLDC's website. Learned counsel requested to issue notice to the Respondent.

3. In response to a specific query of the Commission as to whether there is any grievance against the SLDC, Maharashtra and MSEDCL in the present Petition, learned counsel submitted that there is no grievance against the SLDC, Maharashtra and MSEDCL. In the present Petition, the Petitioner is seeking direction only to NLDC for issuance of RECs for the aforesaid period.

4. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

5. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not already served. The Respondent was directed to file its reply by 25.8.2020 with an advance copy to the Petitioner who may file its rejoinder, if any, by 11.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

